
(2003) 04 PAT CK 0022
In the Patna High Court
Case No : C.W.J.C. No. 05 of 1999

Lokesh Pandey

APPELLANT

Vs

State of Bihar and Others

RESPONDENT

Date of Decision : 18-04-2003

Acts Referred:

Citation : (2003) 2 PLJR 709

Hon'ble Judges : Narayan Roy, J

Bench : Single Bench

Advocate : Chakravarti Singh, for the Appellant; JC to GP 6 for State, for the Respondent

Final Decision : Dismissed

Judgement

1. Heard counsel for the parties.
2. By this writ application, substantially, the Petitioner prays for issuance of direction upon the Respondents to regularise his services as a regular jeep driver under the Respondents.
3. It is submitted by learned Counsel appearing on behalf of the Petitioner that the Petitioner continued as casual employee under the Respondents since 1995 to 1998, and, therefore, his services were required to be regularised. It is also stated by learned Counsel that after 1998, the Petitioner was terminated vide order, as contained in Annexure 8 and someone has been engaged in his place.
4. On own showing of the Petitioner, it appears that the Petitioner was terminated vide order, as contained in annexure 8 dated 17.11.1998, and even though he had worked for some time prior to 17.11.1998, he cannot claim for his regularisation.
5. It is not the case that the Petitioner is continuing till date on the post, and, therefore, his case should be considered for regularisation.
6. In the given facts and circumstances of the case, therefore, no relief can be

granted to the Petitioner in his application.

7. It is, accordingly, dismissed.

8. No order as to costs.